



Punjab Government Gazette

EXTRAORDINARY

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LEGISLATIVE DEPARTMENT

NOTIFICATION

The 11th November, 1955

No. 66-Leg/55.—The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on 8th November 1955 and is hereby published for general information :—

Punjab Act No. XXVIII of 1955.

**THE PUNJAB MUNICIPAL (TAX VALIDATING)
ACT, 1955.**

AN

ACT

*to validate the imposition of a tax by the
Municipal Committee of Firozpur-Jhirka in
Gurgaon District.*

BE it enacted by the Legislature of the State of Punjab in the Sixth Year of the Republic of India as follows :—

1. This Act may be called the Punjab Municipal (Tax Validating) Act, 1955.

Price Re : 0-2-0

(975)

Validation of a tax called Octroi (without refunds) imposed by the Municipal Committee, Firozpur-Jhirka, in Gurgaon District.

2. Notwithstanding anything contained in the Punjab Municipal Act, 1911 (Punjab Act III of 1911), the tax imposed by the Municipal Committee, Firozpur-Jhirka, in district Gurgaon, the imposition of which was notified in the Punjab Government notification No. 191-C-54/24096, dated the 29th April, 1954, in Part I-A of the Punjab Gazette, dated the 11th June, 1954, shall be deemed to have been legally imposed with effect from the 19th June, 1954, and to remain legally in force until altered or repealed or amended by a competent authority.

SHAMSHER BAHADUR,

**Secretary to Government, Punjab
Legislative Department.**